

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
O.A. NO. 585/2022

IN THE MATTER OF:

APPLICANT:

Samayak Jain & Ors.

//VERSUS//

RESPONDENT:

State of Madhya Pradesh & Ors.

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SUBMITTED BY,

RESPONDENT

THROUGH,

(SACHIN K. VERMA ADV)

BHOPAL

Date: 05/07/2023

COUNSEL FOR THE RESPONDENT NO. 5

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
O.A. NO. 585/2022

IN THE MATTER OF:

APPLICANT: Samayak Jain & Ors.

//VERSUS//

RESPONDENT: State of Madhya Pradesh & Ors.

PARA WISE REPLY ON BEHALF OF RESPONDENT 5

The answering respondent named above, most respectfully submit as follows:-

PARA WISE REPLY:

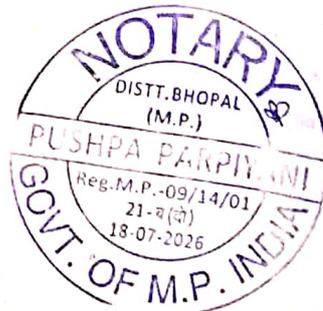
1. IN REPLY TO PARA NO. 1

It is most humbly submitted that, Domestic sewerage is the main source of pollution to river Narmada near Dindori, Town. However, it is also worth considering that most of the houses in the township have septic tanks and its only the overflow of septic tank which is flowing through open drains.

A sewerage collection and treatment schemes for 100% domestic sewage of Dindori town had been envisaged with the basic objective of preventing river Narmada from being polluted.

It is most humbly submitted that, for the purpose of construction of Sewage Treatment Plant in Nagar Parishad Dindori, the M.P Urban Development Company, 100% Government owned company, awarded contract in favour of M/s Chandra Nirman Pvt. Ltd. Raipur on 30/12/2017. The copy of letter dated 30/12/2017 is marked and filed herewith as **ANNEXURE R-1.**

Further, the Project Management Consultant is also employed by MPUDC for verification quality of work. Initial 24 months period given

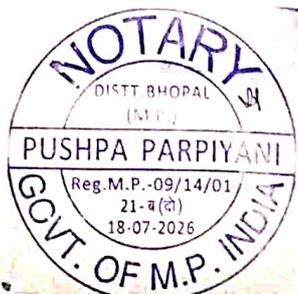


to the contractor for construction of STP has expired on January, 2020; thereafter new time limit was issued for construction work till December, 2021. Due to very slow progress in carrying out the construction work, letters were issued from time to time to the contractor by MPUDC and when there was no response on the part of the contractor the notice for termination of work was issued by MPUDC vide letter no. 7112/MPUDC/PMU dated 10/08/2021. But, since no substantial progress of construction work carried out by the contractor, work order of M/s Chandra Nirman Pvt. Ltd. Raipur was terminated by M.P Urban Development Company Limited, Bhopal vide letter no. 506 dated 19/01/2022. The copy of the letter dated 19/01/2022 is marked and filed herewith as **ANNEXURE R-2**

In year 2020-2021, the COVID-19 pandemic hit the world. In India, COVID-19 affected all sectors, including the civil construction industry. COVID-19 paved the way towards subsequent nationwide lockdowns imposed as per Notification no. 40-3/2020-DM-1(a) dated 17-05-202 of Ministry of Home Affairs, Government of India. During this period supply chain and availability of labour were hampered due to which delay has occurred in completion of construction work of STP.

Subsequently, denovo tendering process was initiated by MPUDCL for completion of the balance work of STP in District Dindori (M.P.) accordingly, Letter of Acceptance of contract is issued in favour of M/s J.M Ramai & Co. Surat. Gujarat dated 31/05/2022 and agreement has been executed on 24/06/2022. The copy of the Letter of Acceptance dated 31/05/2022 is marked and filed herewith as **ANNEXURE R-3**

Construction work of STP has been started by new contractor M/s J.M Ramani & Co., Surat, Gujrat. Construction work of treated sump



and CCT is completed, construction work of SBR wall, IPS-1 & IPS-2 is in progress. The Pipe line laying work is also in progress and about 19680 meter pipe line laying is completed. Out of 6542 House Service Connections, 1172 house connection work is completed. The scheduled date for completion of work under this project is 23.09.2023. The copy of the Detail Progress Report is marked and filed herewith as **ANNEXURE R-4**

2. IN REPLY TO PARA NO. 2

It is pertinent to mention here that efforts regarding Solid Waste Management have also been made by Nagar Parishad Dindori (M.P.). Awareness programs have been carried out by ULB from time to time regarding waste segregation and management. Press note has also been published by ULB regarding spot fines with respect to the solid waste management.

3. IN REPLY TO PARA NO. 3

It is most respectfully submitted that various public awareness activities from time to time to discourage use of polythene carry bags and single use plastic have been carried out by Nagar Parishad Dindori (M.P.). The Public Notice has also been published by Nagar Parishad Dindori regarding ban on polythene carry bags and single use plastic.

Polythene carry bags seizing activity is also being carried out from time to time by Nagar Parishad Dindori and spot fine are also being levied.

4. IN REPLY TO PARA NO. 4

Natural plantation has been carried out in some part of river bank. No tree cutting activities are carried out and also a tree cutting in form of existence of remaining log portion was not observed.



5. IN REPLY TO PARA NO. 5

Notices have been issued by Nagar Parishad Dindori to illegal inhabitants to remove encroachment & unauthorized constructions near the bank of river Narmada.

6. IN REPLY TO PARA NO. 6

This para is related to Water Resource Department, hence deserve no comments.

7. IN REPLY TO PARA NO. 7

This para is related to Mineral Resources Department & Police Administration.

8. IN REPLY TO PARA NO. 8

The para is related to Fisheries Department hence deserve no comments.

9. IN REPLY TO PARA NO. 9

The Nagar Parishad Dindori after completing tender process had issued work order dated 20/10/2020 in favour of M/s Ambey Enterprises, Dindori for carrying out the construction work of crematorium in ward no. 10, Dindori, which is situated on the bank of River Narmada. Cost of construction work is about Rs. 71.10 Lakh.

10. IN REPLY TO PARA NO. 10

The para is related to M.P Pollution Control Board, hence deserve no comments.

11. IN REPLY TO PARA NO. 11

This para is related to Narmada Valley Development Authority hence deserve no comments.



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12. IN REPLY TO PARA NO. 12

As already submitted in above mentioned points, various steps are taken by ULB Dindori for controlling & preventing both, solid waste going into river Narmada. The Door to Door waste collection vehicles are regularly run through all the wards of ULB Dindori for collection of solid waste, awareness programs are also conducted regarding solid waste management and provisions for fine are also laid down. Dustbins are provided at many places along the River Narmada ghat for collection of solid waste. The permanent display boards for spreading public awareness regarding conservation of water in River Narmada are also established at various important public places within District Dindori. The Real Time Water Quality Monitoring Station is also being established in River Narmada near District Dindori, through which water pollution level in Narmada River could be monitored instantly, enabling to keep vigil eye on the water quality of Narmada River during any religious programs, Fairs etc. The M/s Axis Nano Technologies Pvt. Ltd., Noida has supplied/ installed **RTWQMS** in Dindori city on river Narmada.

To prevent disposal of solid waste in river Narmada M.P Urban Development Company, through M/s J.M. Ramani & Co. has started the construction of Sewage Treatment Plant (STP) of 3.8 MLD capacity for treatment of domestic waste water in Nagar Parishad Dindori.

13. IN REPLY TO PARA NO. 13

This para is related to Forest Department and & Narmada Valley Development Authority, hence deserve no comments.

14. IN REPLY TO PARA NO. 14

The River Narmada is linked to religious sentiments of people not only in Dindori but all across the country, various Fairs, Haat, Religious programs are organized near river Narmada. However to stop people from conducting religious activities within 500 Meters of the river



various display boards and slogans for public awareness are fixed along river Narmada. Penalty provisions are also displayed regarding polluting river Narmada.

15. In the light of judicial and factual matrix of the matter the point wise reply may kindly be taken on record and the Hon'ble Tribunal may pass any appropriate order in this matter in favour of the answering respondent.

16. An Affidavit in support is filed herewith.

BHOPAL
DATE: 5/07/2023


(Deepak Ratnawat)
Engineer-in-Chief
Bhopal
of M.P.
SUBMITTED BY
RESPONDENT
THROUGH,


(SACHIN K. VERMA ADV)

COUNSEL FOR THE RESPONDENT NO. 5

NOTARY
DISTT. BHOPAL
(M.P.)
PUSHPA PARPIYANI
Reg. M.P. -09/14/01
21-अ(सो)
18-07-2026
GOVT. OF M.P. INDIA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
O.A. NO. 585/2022**



IN THE MATTER OF:

APPLICANT: Samayak Jain & Ors.

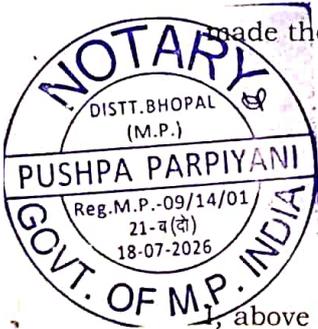
//VERSUS//

RESPONDENT: State of Madhya Pradesh & Ors.

AFFIDAVIT

I, Deepak Ratnawat, Aged about 64 years, S/o Late Shri Baijanath Prasad Ratnawat, posted as Engineer In Chief at MPUDCL, O/o Madhya Pradesh Urban Development Company, Bhopal (M.P.), do hereby state on oath and solemnly affirm as under:-

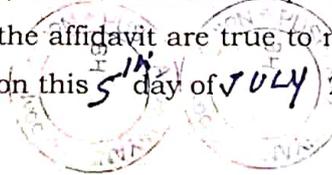
1. That, I am appointed as OIC to represent the case on behalf of Respondent No. 5 and as such I am well conversant with the facts of the case and therefore, competent to swear this affidavit.
2. That the accompanying reply/compliance report has been drafted as per my instructions and also explained to me.
3. That the contents of para 1 to end of accompanying reply/compliance report are true to my knowledge based upon official records and the legal averments made therein are true on the legal advice received and believed to be true.



(Deepak Ratnawat)
DEPONENT
Engineer-in-Chief
MPUDC, Bhopal
Govt. of M. P.

VERIFICATION

I, above described deponent do hereby verify that the content of para 1 to 3 of the affidavit are true to my personal knowledge and belief. Verified and signed on this 5th day of JULY 2023 at Bhopal (M.P)



IDENTIFIED BY ME
NAME Harshita Tejwani
ADD Palvi ul. Surkh
SIGN Harshita

**SWORN BEFORE ME
THE WITHIN NAMED**

Pushpa 05.07.23
PUSHPA PARPIYANI
ADVOCATE
BHOPAL (M.P.) INDIA

DEPONENT

(Deepak Ratnawat)
Engineer-in-Chief
MPUDC, Bhopal
Govt. of M. P.

ANNEXURE R-1

⑧

Madhya Pradesh Urban Development Company Limited

(CIN No. U75110MP2015GGC034139)

(Department of Urban Development and Housing, Government of Madhya Pradesh)
Project Management Unit

No.PMU/ENGG/2017/ 2874

Bhopal, dated 30/12/2017

To:

M/s Chandra Nirman Pvt. Ltd.
Villa No.C-22/23, Maruti Lifestyle,
Opp. R K Mall, Kota Road,
Raipur - 492001 (Chhattisgarh)

Attention: Mr. Saurabh Agrawal

Subject: Letter of Acceptance of contract for MPUDCL Tender No. 55 - Sewerage Project of Dindori in Dindori District in Madhya Pradesh.

Reference: Your bid dated 21-12-2017 for the MPUDCL Tender No. 55.

Dear Sir,

We are pleased to notify you that your bid dated 21-12-2017 for the execution of MPUDCL Tender No. 55 - Sewerage Project of Dindori in Dindori District in Madhya Pradesh has been accepted on behalf of MPUDC at your Bid rate for the capital cost (A) of Rs.22,05,00,000/- (Rupees Twenty Two Crore Five Lakh only), Operation and Maintenance Cost (B) of Rs. 5,53,42,728/- (Rupees Five Crore Fifty Three Lakh Forty Two Thousand Seven Hundred Twenty Eight Only), Power Consumption Cost (C) of Rs. 3,94,93,064/- (Three Crore Ninety Four Lakh Ninty Three Thousand Sixty Four Only) Thus, Total Cost (A+B+C) for the bid is Rs. 31,53,35,792/- (Rupees Thirty One Crore Fifty Three Lakh Thirty Five Thousand Seven Hundred Ninety Two only). You are requested to submit the following within 15 (Fifteen) days from the date of issue of this letter:

1. The performance security/ performance guarantee of Rs. 1,10,25,000/- (Rupees One Crore Ten Lakh Twenty Five Thousand Only) being 5% of the capital cost of the project, valid up to Three (03) month beyond the completion of Design Build Component.
2. Additional performance security of Rs. 60,91,000/- (Rupees Sixty Lakh Ninety One Thousand Only) in accordance with clause no. 22 of Bid Data Sheet.

Please note that

- (i) the time allowed for carrying out the work as entered in the bid is Twenty Four months- Including rainy season, which shall be reckoned from the date of signing the Contract Agreement and
- (ii) the performance security/ performance guarantee of Rs. 47,42,000/- (Rupees Forty Seven Lakh Forty Two Thousand Only) only being 5% of O & M and electrical cost, to be submitted before the completion of design built component valid up to 3 months beyond the end of O&M period.
- (iii) The performance securities shall be in the shape of Term Deposit Receipt/ Bank Guarantee of any nationalized / schedule commercial bank. (In the prescribed format in the Bid Document)
- (iv) Signing the contract agreement shall be reckoned as intimation to commencement of work and no separate letter for commencement of work is required.

Re: yes
30/12/17
Engineer-In-Chief
MPUDC

*8, Arora Hills, Bhopal - 462011 ☎: +91-755-2763060, 61, 62 Fax: +91-755-2763858 Email: mpudcl@mpudcl.com
Regd. Office: MPUDCL, Directorate of UAD, Palika Bhawan, Shivaji Nagar, Bhopal, MP 462011

RM
Engineer-In-Chief
MPUDC, Bhopal
Govt. of M.P.



9

Encl. No. PMU/ENGG/2017/ 2875

Bhopal, dated 30/12/2017

Copy to:-

1. Managing Director, MPUDCL & Commissioner, Urban Administration and Development, Palika Bhawan, Bhopal.
2. Financial Controller, MPUDC, Bhopal
3. Consultant Finance and Accounts, MPUDC, Bhopal
4. Team Leader, PMC, (WAPCOS)

R.K. Vyas
30/12/17
Engineer-in-Chief
MPUDC

R.K.
(R.K. Vyas)
Engineer-in-Chief
MPUDC, Bhopal
Govt. of M.P.



A

Madhya Pradesh Urban Development Company Limited
Urban Development and Housing Department
Project Management Unit
(CIN No. U75110MP2015SGC034139)
Second floor, Amarkantak Bhawan, Near Press Complex, Bhopal-462016

16

No. PMU/VN/2021/ 506

Bhopal Dated: 19/01/2022

To,

M/S Chandra Nirman Pvt. Ltd.
Villa No.92 Maruti Life Style
Infront of R.K Mall
Kota Road Raipur (C.G)

Name of work: Tender No. 55 - Construction and design of sewer collection network and treatment system including Testing and commissioning of the work in Dindori, Jabalpur Dist. in M.P. Along with maintenance period of 10 years. Sewerage Project of Dindori Distt. Dindori (M.P.) - Termination of Contract under clause 27.2 (a), (c), (e), (f) of GCC

- Ref:-
1. LOA No. PMU/ENGG/2017/2874 Bhopal, Dated 30.12.2017 (Dindori)
 2. Agreement Dated. 08.01.2018
 3. Letter no. MPUDC/PMU/VN/2019/1881 Bhopal, Dated.13.03.2019
 4. PM PIU Jabalpur letter no. 646/MPUDCL/2019 Date.18.12.2019
 5. Letter no. PMU/VN/2020/1281 Bhopal, Dated.14.02.2020
 6. PM PIU Jabalpur letter no. 143/MPUDCL/2021 Dated.06.02.2021
 7. PM PIU Jabalpur letter no. 246/MPUDCL/2021 Date.15.03.2021
 8. Letter no. PMU/WB/2021/3437 Bhopal, Dated.09.04.2021
 9. Letter no. 7112/MPUDC/PMU Bhopal, Dated.10.08.2021
 10. Letter no. PMU/VN/2021/10183 Bhopal, Dated.16.11.2021 (Final notice for termination)
 11. Letter no. PMU/VN/2021/10513 Bhopal, Dated.26.11.2021
 12. Letter no. PMU/VN/2021/11538 Bhopal, Dated.27.12.2021

Take note of the letters/notices cited above vide which you were directed to show adequate progress of work in Dindori Sewerage Project. The Notification of Award (LOA) of the Sewerage Project of Dindori was issued to you on 30.12.2017. As per the original time schedule set out in the contract data for "Design and Build stage" you were bound to complete the work within a period of 24 months i.e. including rainy season up to 07.01.2020. However, you have failed to complete the work within the stipulated time. Consequently, as per Clause 14 of GCC of the contract, time for completion of Design and Build phase was extended till 31.03.2021 and thereafter till 31.12.2021 as per your request. Milestones were revised by MPUDC on your request in the month of March 2021 and thereafter in November 2021. However, you have again failed to achieve the revised milestones. The status of the project is as under:

Date of LOA	30.12.2017	Date of Commencement	08.01.2018
Duration of Contract	730 days	Schedule Date of Start	08.01.2018
		Schedule date of completion	07.01.2020
Time Extension	730 days (up to 1 st time extension)	3 rd Time Extension	31.12.2021
Total duration of contract	1460 days		
Time elapsed	1460 days	Percentage time elapsed	100%
Time remaining	0	Percentage time remaining	0
Physical Progress (Overall)	13%	Financial progress	15%

Madhya Pradesh Urban Development Company Limited
 Urban Development and Housing Department
 Project Management Unit
 (CIN No. U75110MP2015SGC034139)
 Second floor, Amarkantak Bhawan, Near Press Complex, Bhopal-462016

It is evident that the progress of works of all the above mentioned contracts is extremely slow and not rational w.r.t. time elapsed. Despite repeated instructions, reminders, review meetings and total cooperation extended by PIUs, PMU and PMC to address all of the issues, you have failed to demonstrate significant progress as per contract requirement and also failed to mobilize adequate resources thereby not fulfilling the contractual obligations.

Several notices along with notice for termination were issued by this office but you have failed to abide by the stipulated timeline provided for completion of design and build stage.

Please note that non achievement of milestone amounts to breach of contractual obligations, hence your contract is hereby terminated under Clause 27.2(a), (c), (e), (f) of GCC and appropriate action under Clause 15, Clause 24 read with Clause 28 of GCC and Clause 28 of contract data will be taken by this office.

Please acknowledge the receipt of this letter.

(Deepak Ratnawat)
 Engineer in Chief
 MPUDC

Copy to: 507,

At 19/01/2022

1. PA to Managing Director, MPUDC for information.
2. DPD (T), MPUDC for information.
3. Project Manager BIL, Jabalpur with instruction to take action as per agreement and to take final measurement within 7 days before the contractor and prepare and submit balance BOQ to call tenders and takes action as per clause 28B of GCC.
4. TL, PMC, Lexus, for information and instruction to take necessary action as directed to project manager and take final measurement and prepare the final bill submit the balance BOQ and prepare tender for balance work so that tender can be called up to 31st Jan 2022 please treat is urgent.

Engineer in Chief
 MPUDC

(12)

Madhya Pradesh Urban Development Company Limited
Urban Development and Housing Department
Project Management Unit
(CIN No. U75110MP2015SGC034139)

No. PMU/ENGG/2022/ 1743

Bhopal, dated 21/05/2022

To:

M/s J M Ramani & Co,
406, Gokulam Arcade,
Sarhans, Jakatnaka
Surat 395006 (Gujrat)

Attention: Mr. Jignesh Kumar M Ramani
Mob: (O) + 91 8849655218

Email : jigneshmramani@gmail.com

Subject: Letter of Acceptance of contract for Balance work of Sewerage Project of Dindori in Dindori District in Madhya Pradesh.

Reference: Your bid dated 04th April, 2022 for the Balance work of Sewerage Project of Dindori in Dindori District in Madhya Pradesh.

Dear Sir,

We are pleased to notify you that your bid dated 04/04/2022 for the execution of "Balance work of Sewerage Project of Dindori in Dindori District in Madhya Pradesh" has been accepted on behalf of MPUDC at your Bid rate for the capital cost (A) of Rs. 22,23,40,143/- (Rupees Twenty Two Crore, Twenty Three Lakhs, Forty Thousand, One Hundred and Forty Three only). Operation and Maintenance Cost (B) of Rs. 7,55,00,000/- (Rupees Seven Crore and Fifty Five Lakh only) and Power Consumption Cost (C) of Rs. 2,40,45,287/- (Two Crore, Forty Lakh, Forty Five Thousand, Two Hundred and Eighty Seven only) Thus, Total Cost (A+B+C) for the bid is Rs. 32,18,85,430/- (Rupees Thirty Two Crore, Eighteen Lakh, Eighty Five Thousand, Four Hundred and Thirty only). You are requested to submit the following within 15 (Fifteen) days from the date of issue of this letter:

1. The performance security/ performance guarantee of Rs. 66,70,204/- (Rupees Sixty Six Lakh, Seventy Thousand, Two Hundred and Four only) being 3% of the capital cost of the project valid up to Valid Contract Period Plus three months in accordance with clause no. 22 of Bid Data Sheet.
2. Additional performance security of Rs. 1,93,76,077/- (Rupees One Crore, Ninety Three Lakh Seventy Six Thousand and Seventy Seven only) valid up to Valid Contract Period Plus three months in accordance with clause no. 22 of Bid Data Sheet

Please note that

- (i) The time allowed for carrying out the work as entered in the bid is Fifteen months including rainy season, which shall be reckoned from the date of signing the Contract Agreement and

Engineer-in-Chief
MPUDC Bhopal
Govt. of M.P.

Bhopal, Indra Prast Complex Zone - 1 M.P. Nagar, Bhopal - 462011
Fax : 91+755-2763009 Email : mpudc_bhopal@gmail.com

For, J.M. Ramani & Co.
Proprietor

0005

(13)

**Madhya Pradesh Urban Development Company Ltd. Bhopal
Vishesh Nidhi Project**

Name of work	Construction of Sewerage Project at Dindori
Name of Agency	M/s J.M Ramani Co. Pvt. Ltd. Surat, Gujrat
Project Cost	32.18 Cr.
Agreement Dated	24.06.2022
Scheduled Date of Completion	23.09.2023
Expected Date of Completion	31.03.2024
Physical Progress	45%
Status of work	<p>1. For construction of Sewage Treatment Plant in Dindori, MPUDC has called tender & allotted to M/s CNPL, Raipur on dated 30.12.2017, 24 months Time period was given to complete the work.</p> <p>2. Due to very slow progress of work inspite of many reminders, the contract was terminated on dated 19.01.2022.</p> <p>3. New tendering process was again initiated and allotted to M/s J.M Ramani & Co. Surat dated 31.05.2022 construction work was started on all fronts and presently overall physical progress is 45%. Expected date of completion of this sewerage project is 31.03.2024.</p>
Component wise Progress	<p>1. Sewerage Network 30.27Km - 19.68 Km complete</p> <p>2 House Service Connection (6542) - 1172 Connection Complete</p> <p>3. Road Restoration - 19.68 Km - 15.50 Km Completed</p> <p>4 STP (3.84 MLD) - 45% Completed (Civil work)</p> <p>5 IPS-1 - 52% Complete (Civil Work)</p> <p>6. IPS-2 - 27% Complete (Civil Work)</p>
Manpower Deployed	Average 65 Nos



14

VAKALATNAMA**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, (CZ) BENCH, BHOPAL****ORIGINAL APPLICATION / APPEAL / REVIEW No. 585/2022**.....**SAMAYAK JAIN**.....**Claimant/Petitioner/Applicant****VERSUS**.....**STATE OF MADHYA PRADESH & OR.**.....**Respondent/Non-Applcant**

I/we the Respondent/Non- applicant named below do hereby appoint, engage and authorize advocate named below to appear, act and plead in aforesaid case/proceedings, which shall include applications for restoration, setting aside of ex-parte orders, corrections, modifications, review and recall of orders passed in these proceedings, in this Court or in any other Court in which the same may be tried/heard/proceeded with and also in the National Green Tribunal in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize him/ them to sign and file pleadings, cross objections, petitions, applications, affidavits, or other document as may be deemed necessary or proper for the prosecution/ defence of the said case in all its stages and also agree to ratify and confirm acts done by him/ them as if done by me/us : In witness whereof I/We do hereunto set my/ our hand to these presents, the contents of which have been duly understood by me/ us, this 30 day of May, 2023 at Bhopal (M.P.)

Particulars (in block letters) of each Party Executing Vakalatnama

Name & Father/s/ Husband/s name	Registered Address	E-mail Address (if any)	Telephone Number (if any)	Status in the case	Full Signature/ **Thumb Impression
(1)	(2)	(3)	(4)	(5)	(6)
DEEPAK RATNAWAT C/o: LATE SHRI BAIJANTH RATNAWAT	MP URBAN DEVELOPMENT COMPANY BHOPAL	encudc@gmail.com	9425410261	officer In charge of Case OIC	

Accepted:

Particulars (in Block Letters) of each advocate accepting Vakalatnama

(1)	(2)	(3)	(4)	(5)
SACHIN K. VERMA STANDING COUNSEL STATE OF MP NATIONAL GREEN TRIBUNAL (CZ) ENRL NO. MP/2130/1998	CHAMBER NO. 608, UCI LAWYERS CHAMBER ARERA HILLS BHOPAL462011	ngtstand ingcoun sel@gmail.com	9425412492	